

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

01.04.2013

OA No. 267/2013

Mr. M.M. Mehrshi, Advocate, with
Mr. Banwari Sharma, Counsel for applicant.

Learned counsel for the applicant submits that the respondents are going to hold Review DPC. It is further pointed out by the learned counsel for the applicant that the DPC recommended one Shri Balmukund for promotion to the IPS, who is junior to the applicant, against the vacancy of 2006-07. He also submits that the representation of the applicant dated 06.03.2013 (Annexure A/9) is pending consideration before the UPSC.

Having heard the learned counsel for the applicant, we deemed it proper to direct the respondents to decide the representation of the applicant dated 06.03.2013 (Annexure A/9) in accordance with the provisions of law and shall pass a speaking order within a period of one month from the date of receipt of a copy of this order. It is also made clear that during the consideration of the representation, if any review DPC/selection in IPS from the post of RPS is scheduled to be held, it may not be held till the disposal of the representation of the applicant. However, the respondents are at liberty to hold review DPC immediately after the decision on the representation of the applicant.

If any prejudicial order is passed by the respondents, the applicant is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

K.S. Rathore
(Justice K.S. Rathore)
Member (J)

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